

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No.16
(IB)-771(PB)/2018

IN THE MATTER OF:

Capri Global Capital Ltd ... Petitioner/Applicant
v.
Value Infratech India Pvt. Ltd. ... Respondent

Order Under Section 7 of Insolvency & Bankruptcy Code (IBC)

Order delivered on 11.11.2022

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (T)

PRESENT:

For the IRP : Mr. Rishabh Jain, Adv.
For the Respondent : None

ORDER

IA-4512/2022

Ld. Counsel Mr. Rishabh Jain appeared through VC on behalf of the IRP.

None appeared for the Respondent.

List the matter for physical hearing on 11.01.2023.

IA-4837/2022

Notice to the non-applicant/Respondents, returnable on 11.01.2023.

IA-3280/2022, IA-2811/2022

List the matter for physical hearing on 11.01.2023.



(RAMALINGAM SUDHAKAR)
PRESIDENT



(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)